

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGRON INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Agron India Limited
2.	Date of incorporation of corporate debtor	27/01/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51220MH2004PLC144214
5.	Address of the registered office and principal office (if any) of corporate debtor	301, Anna Bhavan, Broach Street, D.R. Marg, Masjid Bunder (East), Mumbai, MH-400009.
6.	Insolvency commencement date in respect of corporate debtor	20 th December, 2019 (Order received on 10th January, 2020)
7.	Estimated date of closure of insolvency resolution process	16 th June, 2020 (180 days from the CIRP commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sanjay Shrivastava Reg No.: IBBI/IPA-001/IP-P-01528/2018-2019/12425
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 205-B, Suraksha Apartment, Hindustan Colony, Amravati Road, Nagpur, Maharashtra, 440033 E-mail: casanjayshrivastava@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: E-10A, Kailash Colony, Greater Kailash, New Delhi, 110048 E-mail: agronindia@aaainsolvency.com , sanjay.shrivastava@aaainsolvency.com
11.	Last date for submission of claims	26 th January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads

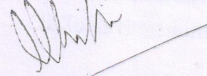
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Agron India Limited on 20th December, 2019 (Order received on 10th January, 2020).

The creditors of Agron India Limited are hereby called upon to submit their claims with proof on or before 26th January, 2020 which is 14 days from the date of publication i.e. 12th January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional:



Sanjay Shrivastava
IBBI/IPA-001/IP-P-01528/2018-2019/12425
Interim Resolution Professional
In the matter of Agron India Limited

Date: 11th January, 2020

Place: Nagpur